

DIVISION BENCH  
COURT - II

**O-201 (ADDITIONAL LIST)**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/446(KB)2017  
IA(I.B.C)/414(KB)2022, IA(I.B.C)/1681(KB)2023,  
IA(I.B.C)/1542(KB)2023, IA(I.B.C)/838(KB)2024,  
IA(I.B.C)/238(KB)2024, IA(I.B.C)/154(KB)2022,  
IA(I.B.C)/1763(KB)2019, IA(I.B.C)/180(KB)2022,  
IA(I.B.C)/1448(KB)2023, IA(I.B.C)/866(KB)2022,  
IA(I.B.C)/864(KB)2022, IA(I.B.C)/418(KB)2022,  
IA(I.B.C)/909(KB)2020, IA(I.B.C)/1355(KB)2019

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> MAY 2024**

IN THE MATTER OF	SHREESHYAM METALIKS PRIVATE LIMITED VS CONCAST STEEL & POWER LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Mr. Soorjya Ganguli, Adv. ] For the Liquidator  
Ms. Kiran Sharma, Adv. ]  
Ms. Devanshi Prasad, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the liquidator present.
2. **IA(I.B.C)/414(KB)2022 and IA(I.B.C)/418(KB)2022:**
  - a. The applicants have come to settlement with the liquidator in regard to the invoices raised by the applicants during the liquidation period. Since a settlement has already been arrived at between the parties, in view of such, both the IAs' stands **dismissed** as **withdrawn** with liberty to come up afresh, in the event, settlement fails. File be consigned to record.
  - b. Original copy is given by Ld. Counsel Ms. Kiran Sharma is taken on record.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**

**Ar.**